

SECTION XVI

IN THE SUPREME COURT OF INDIA
CIVIL APPELLATE JURISDICTION

PETITION FOR SPECIAL LEAVE TO APPEAL (C) Nos.14357-358,14591 AND
29732 OF 2015

(With prayer for interim -relief)

WITH

INTERLOCUTORY APPLICATION NO.2 IN S.L.P.(C)No.14591 OF 2015
(Application for deletion of respondent nos. 6,7 and proforma
respondent nos.8 to 60)

Dinesh Chander Maji & Ors Etc. Petitioners
Versus

Biswajit Maji & Ors. Etc. ... Respondents

OFFICE REPORT

The matters above-mentioned were listed before the Hon'ble Court on 6th March, 2017, when the Court was pleased to pass the following order:-

***"Mr. Dhruv Sheron, learned counsel
appearing for the C.B.I. has served the copy of
the report on the learned counsel for the
parties.***

List the matter on 10th March, 2017."

It is submitted that Counsel for the petitioner has on 9th March, 2017 filed Supplementary Affidavit with annexure after taking permission of the Hon'ble Court in SLP © Nos. 14357-14358 of 2015. Copies of the Supplementary Affidavit are being circulated herewith for the kind perusal of the Hon'ble Court.

It is further submitted that service of notice is complete on all the matters except Respondent No. 5 in SLP © No. 29732 of 2015.

The matters above-mentioned are listed before the Hon'ble Court with this Office Report.

Dated this the 9th day of March,2017.

ASSISTANT

REGISTRAR